

[Shri Yadvendra Dutt]

frozen, which means that what they hold is theirs and India is invited to trade with them on their terms. They have also denied that they attacked India and invite us to establish relations on the five principles of Panch Sheel which they had broken by their attack on our borders and also not respecting the sanctity of our borders while building the road from Sikiang to Tibet via Aksai-Chin, while keeping India in the dark and using sweet meaningless slogans, such as Hindi Chini Bhai Bhai. In view of these expressed ideas by the Vice Foreign Minister it seems that India is invited to talk of other things and stand hoping for some time at the judgment and sweetwill of China for the settlement of the border question which is the main irritant in our relations. The Government should be careful of China's talks so that we are not induced to sacrifice our defensive....

SHRI JYOTIRMOY BOSU (Diamond Harbour): On a point of order.

MR. SPEAKER: Let him finish; there is only one line.

SHRI YADVENDRA DUTT:..... strategic paramount interest in their favour unilaterally.

SHRI JYOTIRMOY BOSU: We are functioning in a public body and especially in cases where relationship is standing on very delicate ground, we do not usually cast aspersions on friendly neighbours. Is this House going to be used for saying things against a great country and people, whose great leaders came to this country and we gave them an official reception and accorded welcome, etc. On the floor of the House if this sort of thing is done, is it not going to do irreparable damage?

MR. SPEAKER: There is no point of order.

SHRI YADVENDRA DUTT: There is no damage. It is a very important matter to which I am drawing the attention of the Government.

MR. SPEAKER: Shri Bhagat Ram.

(v) REPORTED INTENTION OF L. I. C. MANAGEMENT TO TERMINATE BIPARTITE SETTLEMENT BETWEEN L.I.C. AND ITS EMPLOYEES

SHRI BHAGAT RAM (Phillaur): Mr. Speaker, Sir, with your permission, I am raising the following matter of urgent public importance under Rule 377.

The management of the Life Insurance Corporation of India has served notice dated 2-3-1978 upon the employees' unions expressing their intention to terminate the Bipartite settlement of 1974 entered into between the Life Insurance Corporation of India and its workmen. Even before the expiry of sixty days period of notice the management has issued instructions to all the offices not to pay any bonus to any of the employees for the period after 31-3-1978. This action of the LIC management is clearly in retaliation to the unanimous verdict of the seven judge bench of the Supreme Court which has held that the right to receive bonus is property right under the Constitution. As per the established practice such bipartite agreements are replaced by fresh agreements reached through negotiations between the management and the workmen. Any attempt to terminate the settlement arbitrarily and to tinker with the existing rights of the employees is bound to create industrial unrest and the LIC employees have already launched agitation against this move of the management. It is in public interest that the Government should intervene to ensure that the settlement is not terminated unilaterally and the same should be replaced by a fresh settlement through negotiations between the LIC management and the employees' unions.

I have given another statement, in which I have said about the firing on striking workers of Hissar Textile Mill, Hissar, on 24-4-78

MR. SPEAKER: No, no. You have made your statement. Now, papers to be laid on the Table.